

124 CWP-PIL-22-2023

ARRIVE SAFE SOCIETY VS STATE OF PUNJAB & ORS

Present: Mr. Ravi Kamal Gupta, Advocate
for the petitioner.

Mr. Vinod Ghai, Advocate General, Punjab with
Mr. V.G. Jauhar, Addl. A.G., Punjab.

Mr. Ashu Mohan Punchhi, Public Prosecutor
for U.T. Chandigarh.

Status report on behalf of respondents No.6 to 10 by way of an affidavit of the Superintendent of Police (City), U.T. Chandigarh, dated 10.04.2023, along with annexures and photographs, has been filed in Court, which is taken on record, copy thereof supplied to the learned counsel for the petitioner as well as learned Advocate General, Punjab.

Learned counsel for the petitioner has brought to the notice of the Court an unfortunate death which has taken place at the site of *Dharna*. Learned Advocate General, Punjab, prays for some time to seek instructions in this regard and inform the Court about the cause of death of the said person.

An aspect was also brought to the notice of the Court where some incident had taken place amongst the agitators. Learned Advocate General, Punjab, has informed the Court that an FIR has been registered on that incident and the accused persons have been arrested. Further process in accordance with law would be followed in that case.

As regards the issue involved in the main case is concerned, learned Advocate General, Punjab as also learned Public Prosecutor for U.T. Chandigarh have informed the Court that efforts to amicably resolve the issue are in process and they are quite hopeful that the matter would be settled and the agitation put to an end.

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On considering the submissions made by the learned counsel for the respondents, what transpires is that the force, which is required to take action, is ready and willing but there appears to be some indecision on the part of the authorities to take action. We hope and expect that the authorities succeed in the negotiations with the agitators but then there has to be an end to all this. It cannot be allowed to continue for all time to come.

As of now, as requested, hearing of the case is deferred to **17.05.2023**. Status report be filed prior to the next date of hearing with a copy in advance to the learned counsel for the petitioner.

(AUGUSTINE GEORGE MASIH)
JUDGE

11.04.2023*harish*

(HARPREET SINGH BRAR)
JUDGE

